

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BDA)  
Indiranagar  
Bangalore - 560 038

Dated : 15 MAR 1988

APPLICATION NOS. 188 to 215/88(F)

Applicants

Shri H. Gopalakrishna & 27 Ors

v/s

The AG (A&E), Karnataka & 2 Ors

To

1. Shri H. Gopalakrishna
2. Shri K.R. Suri Babu
3. Shri T.V. Krishnan
4. Shri P.S. Narayana Murthy
5. Shri H.N. Shanker Rao
6. Shri R. Bhujanga Rao
7. Shri N. Rukmangada Rao
8. Shri T.N. Nagarajan
9. Shri B. Ramachandra Gota
10. Smt S.N. Rukmini
11. Shri B. Ananthachar
12. Shri M.N. Seshadri
13. Shri B.N. Ramalinga Swamy
14. Smt N. Indumathi
15. Shri A. Sathyanarayana
16. Shri H.K. Ananda Rao
17. Smt H.G. Mahalakshmi

Respondents

18. Shri K. Chandrashekhar
19. Smt N. Sukanya
20. Shri S.A. Bhaskara
21. Shri B.R. Chandrashekhar
22. Shri K. Narasimha Swamy
23. Smt B.V. Rama Retna
24. Shri B. Viswananda
25. Shri K. Jayaram
26. Shri M.S. Krishnamurthy
27. Shri C. Raghavendra
28. Shri S. Vishwanath

(Sl Nos. 1 to 28 -

Senior Accountants  
Office of the Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

29. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

9C  
Received Application  
Copies  
S. Advocates...2  
S. Advocates...2  
(6/3/88)

Group  
16-3-88

30. The Accountant General  
(Accounts & Entitlements)  
Karnataka, Bangalore - 560 001

31. The Comptroller & Auditor General of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

32. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001

33. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

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Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal  
in the above said applications on 29-2-88.

Encl : As above

*B. Venkateshwar*  
DEPUTY REGISTRAR  
(JUDICIAL)

*JP*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

DATED THIS THE 29th DAY OF FEBRUARY, 1988

Present : Hon'ble Sri P.Srinivasan

Member (A)

Hon'ble Sri Ch.Ramakrishna Rao

Member (J)

Application Nos.188 to 215/88(F)

1. H.Gopalakrishna,
2. K.R.Suri Babu,
3. T.V.Krishnan,
4. P.S.Narayana Murthy,
5. H.N.Shankar Rao,
6. R.Bhujanga Rao,
7. H.Rukmangada Rao,
8. T.N.Nagarajan,
9. B.Ramachandra Gota,
10. S.N.Rukmini,
11. B.Ananthachar,
12. M.N.Seshadri,
13. B.N.Ramalinga Swamy,
14. Smt.N.Indumathi,
15. A.Satyanarayana,
16. H.K.Ananda Rao,
17. Smt.H.G.Mahalakshmi,
18. K.Chandrashekhar(1)
19. Smt.N.Sukanya,
20. S.A.Bhaskara,
21. B.R.Chandrashekhar,
22. K.Narasimha Swamy,
23. Smt. B.V.Rama Ratna,
24. B.Viswananda,
25. K.Jayaram,
26. M.S.Krishnamurthy,
27. C.Raghavendra,
28. S.Vishwanath, ...

Applicants

(=Applicants 1 to 28 working as  
Section Officers, in the Office of  
the Accountant General, Karnataka,  
Bangalore - 1.)

( Dr. M.S.Nagaraja ... Advocate )

vs.

1. The Accountant General, (Accounts & Entitlements) Karnataka, Bangalore-1.



2. The Comptroller And Auditor General of India, No.10, Bahadur Shah Zafar Marg, New Delhi - 2.

3. The Government of India, by its Secretary, Ministry of Finance, (Department of Expenditure), New Delhi - 1. ...

Respondents

( Sri M.Vasudeva Rao ... Advocate )

These applications have come up before the Tribunal today. Hon'ble Member(A), Sri P.Srinivasan, made the following :

ORDER

These applications have come up for admission before us today. Dr. M.S.Nagaraja appeared for the applicants.

2. We admit these applications as similar applications filed earlier have not only been admitted but have also been decided by this Tribunal.

3. Sri.M.Vasudeva Rao learned Additional Standing Counsel for Central Government takes notice for the respondents. While admitting that the claim of the applicants is the same as that in A.No.1327 to 1332/86(F) M.NANJUNDA SWAMY AND OTHERS v. ACCOUNTANT GENERAL, KARNATAKA, decided by this Tribunal on 7/8.7.1987 Sri Vasudeva Rao prays that he may be allowed time to file reply to these applications. It is admitted by both sides that the order of this Tribunal in Nanjunda Swamy's case has not been appealed against by the Respondents therein and has, therefore, become final. In view of the admitted position that the facts involved and the issue to be decided are the same here as in Nanjunda Swamy's case we see no point in acceding to Sri Vasudeva Rao's request for time to file



P. J. [Signature]

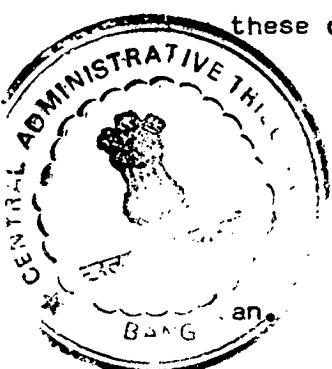
reply of the respondents to these applications. We, therefore, proceed to hear both parties to these applications on the merits of the applications.

4. We have heard both counsel on the merits of these applications. As stated above, it is common ground between the contending parties that the facts and the issue for determination in these cases are identical with those in Nanjunda Swamy's case as also in the case of Smt. S.G. Bharati and others V. Accountant General, Karnataka, in A.No.1078/87 to 1083/87. Therefore, in view of the decision rendered by this Tribunal in Nanjunda Swamy's case on 7/8.7.1987 and followed in Smt. S.G. Bharati's case with which we respectfully agree, we pass the following orders.

(i) We declare that the applicants are entitled for the revised pay scales extended by the Government of India in its order No.F.5(32)-E.III/86-Pt.II dated 12.6.1987 from 1.1.1986.

(ii) We direct the respondents to fix the pay scales of the applicants in the revised pay scales in terms of order made by the Government of India on 12.6.1987 from 1.1.1986 and extend all such consequential monetary benefits flowing from the same to them from that date with all such expedition as is possible in the circumstances of the cases and in any event on or before 30.4.1988.

5. Applications are allowed. But in the circumstances of these cases, we direct the parties to bear their own costs.



Sd/-  
MEMBER (A) 11/11

Sd/-  
MEMBER (J) 29.2.88

TRUE COPY

*[Signature]*  
DEPUTY REGISTRAR (JDL) 18/2/88  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BOA)  
Indiranagar  
Bangalore - 560 038

Dated : 9 MAY 1988

IA I IN APPLICATION NOS. 263 to 281, 4 to 6, 21 to 26, 28 to 33,  
39 to 44, 59 to 63, 120, 121 to 132,  
135 to 139, 188 to 215, 218 to 239,  
240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicants

Smt A. Manjula & Ors

v/s

The Accountant General (A&E), Karnataka,  
Bangalore & 2 Ors

To

1. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009
2. The Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
3. The Comptroller & Auditor General  
of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

4. The Secretary  
Ministry of Finance  
Department of Expenditure  
New Delhi - 110 001
5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001
6. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

\*\*\*\*\*

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal  
in the above said applications on 4-5-88.

  
SECTION OFFICER  
(JUDICIAL)

Encl : As above

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

**ORDER SHEET**

Application Nos. 263 to 281, 4 to 6, 21 to 26, 28 to 33, 39 to 44,  
59 to 63, 120, 121 to 132, 135 to 139, 188 to 215, Respondent  
218 to 239, 240 to 251, 253 to 262, 283 to 303,  
415 to 435/88(F) & 1078 to 1083/87(F)

Applicant

Smt A. Manjula & Ors  
Advocate for Applicant

v/s The AG (A&E), Karnataka, B'lore & 2 Ors  
Advocate for Respondent

Dr M.S. Nagaraja

M.S. Padmarajaiah

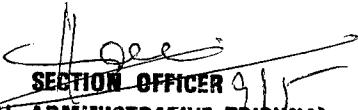
Date

Office Notes

Orders of Tribunal



TRUE COPY

  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

LHAR/RKR

Applicants by Dr.M.S.Nagaraj  
and respondents by Shri M.S.Padmarajaiah.

Shri Padmarajaiah requests  
for extension of time by three months to  
comply with our orders. Dr.Nagaraj has  
no objection. Request granted.

Sd/-

MEMBER(A) 4.5.88  
4.5.88

Sd/-

MEMBER(J)  
4.5.88